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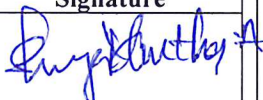
**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RATAKONDA MURALI- MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 29.08.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No.187/9/HDB/2017
NAME OF THE COMPANY	Sujana Universal Industries Ltd
NAME OF THE PETITIONER(S)	Minera Steel & Powers Pvt Ltd
NAME OF THE RESPONDENT(S)	Sujana Universal Industries Ltd
UNDER SECTION	9 OF IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
A. Phraya on behalf of	Adv.	9297290810	
M. V. Pralap Kumar			

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Counsel for Operational Creditor is present. . Matter is listed today as a last chance for filing counter/reply. No representation for Corporate Debtor. This matter is coming for admission Number of adjournments are given to enable the Corporate Debtor to file counter/reply. On some occasions matter is adjourned on the ground that matter is compromised between parties but so far no compromise in reported to the Tribunal. So Tribunal ordered is listed today as a ~~chance today~~ ^{to} for reply/counter as a last chance on behalf of Corporate Debtor. However none appeared for Corporate Debtor. Therefore, Corporate Debtor is treated again as absent.

Counsel for Operational Creditor is present. She reported proposed IRP particulars were already furnished. Heard Counsel.

List it for consideration on 05.09.2018.


Member (J)